

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency &amp; Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SUPERMAX PERSONAL CARE PRIVATE LIMITED****RELEVANT PARTICULARS**

1	Name of Corporate Debtor	<b>Supermax Personal Care Private Limited</b>
2	Date of incorporation of Corporate Debtor	September 3, 2010
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 207411
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27310MH2010PTC207411
5	Address of the Registered office & Principal Office (if any) of Corporate debtor	Mumbai Agra Road, Naupada, P. O. Wagle INDL. Estate, Thane, Thane, Maharashtra, India, 400 604.
6	Insolvency commencement date in respect of corporate debtor	Order dated January 11, 2024 (Order received on January 12, 2024)
7	Estimated date of closure of insolvency resolution process	July 9, 2024
8	Name & Registration No. of the insolvency professional acting as interim resolution professional	<b>Mr. Kshitiz Gupta</b> <b>Reg. No.:-</b> IBBI/IPA-002/IP-N00721/2018-2019/12140
9	Address and E-mail of the Interim Resolution Professional, as Registered with the Board	<b>Address :</b> F-52, 1 <sup>st</sup> Flr., Centrium, Lokhandwala Township, Akurli Road, Kandivali (E), Mumbai Suburban, Maharashtra-400 101 <b>Email ID:</b> kshitiz.ca@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address :</b> F-52, 1 <sup>st</sup> Flr., Centrium, Lokhandwala Township, Akurli Road, Kandivali (E), Mumbai Suburban, Maharashtra-400 101. <b>Email ID :</b> supermax.ibc@gmail.com
11	Last date for submission of claims	January 26,2024
12	Classes of creditors, if any, under clause (B) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available as per information available with the IRP
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **M/s. Supermax Personal Care Private Limited** vide its order in CP(IB) No. 860/MB-IV/2023 on January,11 2024 (Order received on January 12, 2024).

The creditors of **M/s. Supermax Personal Care Private Limited**, are hereby called upon to submit their claims with proof on or before **January 26, 2024** to the interim resolution professional at the address mentioned against **Entry No. 10**.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the **Entry No. 12 (Not Applicable)**, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against **Entry No.13 (Not Applicable)** to act as authorised representative of the class **[NA]** in **Form CA**.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

**Kshitiz Gupta****Interim Resolution Professional****Insolvency Professional Registration :-** IBBI/IPA-002/IP-N00721/2018-2019/12140Insolvency Professional AFA Valid upto 18<sup>th</sup> October, 2024Date : 15<sup>th</sup> January, 2024

Place : Mumbai

